Written Answers

fo Questions

1							2	3	4	5
Rujasthan		•	•	 	·.	•.	10.35	13.61	14.15	37-11
Tamil Nadu							6.61	6.74	8-06	21.94
Tripura.							8.46	9.17	9175	15.25.
Uttar Pradesh	Ł		• .				8.12	8.52	9.38	15.52
West Bengal			:				7:43	7.87	8 40	13.05.

Nors. -1. Dita with a to Aglicultural Year July-Jule.

2. 'Unkilled Labout' of esto Hild Labou '/ Ploughman'. Field labour includes ploughman, sowies, warens, havest its, weed its, transplanters etc.

Statement-II ' Daily Wage Rates of Skilled Labour)

				·-			_	Year					
State							1981-82	1982-83	1983-84	age incre- ese in 1983-84 over 1981-82			
Andhra Pradesh	.		•			•	19.77	12.74	14.72	36.68			
Assam						•	16. 32	19.01	22.05	35, 11			
Bihat						•	10-82	12.85	14.65	35.40			
Gujurat				•			20-49	23.56	26.44	3 9.04			
Haryana .		•				•	23-26	25.75	29-64	27:43			
Himuchal Pradesh							1 6.9 3	19 48	22. 22	30-86			
Kurnataka	٠				:	•	12:50	13-93	14-69	r6-80			
Karala						•	22.47	23.41	26:21	16.64			
Madhya Pradesh			•			•	13.03	14.09	16-50	37:27			
Maharashtra							13.54	13.42	15.94	17.73			
Orism						•	12.35	13.87	16. 58	31.62			
Panjab						•	25.38	29·6t	35.44	39-64			
Rajathau .							14.06	17.83	18-59	32. 22			
Tamil Nadu							14. 22	15.71	17.38	23.53			
Uttar Pradesh							13.34	15-88	18-50	38.65			

Nore. - 1. Data relates to Agricultural year July Ju e.

Provident Fund of Jute Workers

1963. SHRI GURUDAS DAS GUP-TA; Will the Minister of LABOUR be pleased to state;

- (a) whether it is a fact that the jute mill owners are perennial defaulters in depositing provident fund contributions;
- (b) what is the amount of defaulting mill-wise at present-
- (c) what steps Government have taken for the recovery of the dues; and

(d) whether Government propose to cancel the exemption of defaultiij; mills?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) to (d) A Statement showing the amount of provi dent fund contributions outstanding against the jute mills and the action taken by the provident fund authorities for realisation of the outstanding? dues, as also cancellation of exemption, a_s on 30-11-1984, is attached.

^{2.} Dit relates to carpenter based on the daily wages reported for different centres by State Governments.

			-						Statement	· · · · · · · · · · · · · · · · · · ·
l. io.	Nume of the establishment	 -			•	<u> </u>	(I	Amount facroors Rs. in khs)	Period of definit	Action taken
(ı)	(2)				_			(3)	(4)	(5)
	1 M/s. Kelvin Jute Co. Ltd.			•	•	•		260·90	6/74 to 3/84	Prosecution and rs clien 14 (2A) of the EPF and Mis- call 11 out Povision Ac, 1952 and action under rection 406/png IPC has bon initiated upon the Rt. The stablishment has however, obtained stay order from the High Court of Cleuttz.
	2 M/s. Khardah Co. Ltd.	•	•	.•	•	•	•	33· 32	3/74 to 5/74 11/80 to 12/80	Prosecution case has been filled up to 3/75. A chaim has also been perfected before the Commissioner of Payments.
	3 M/s, Megna Mills Ltd.	() () -	•	•	•	•	•	254-63	9/71 + 3/76 // 9 - 7/7 V/ - 5/7 0/32 + 2/73 12 12/33.	TVIR delete be shirt death a stablishment research of the Regions Person. Find Commissioner for a like of the conformal displayers.
	4 M/s. Shree Ambiez Jute Co.	Ltd.	•		•	•	•	172 50	5/77 to 5/84	To sublime the obtained Civil Rill estraining action. Example that is concluded to the stublish many has dealed acting greather the committee the power of the school action as an unix more aestablish ment.
•	5 Angle India Jute Mills Ltd.			•.	•	•	•	28-2	6: 6/83 to 7/83	Possention cases how book fill dup to 7/83. Morawhith a hillishman that be allowed to close the appearance in base alm arts.
	6 Dalhousie Jute Co. Ltd.	• •	•	•	•	. •		85 0	10/85 to 1/81 8/82 to 5/84	Civil R de has been obtain d by the establishment res- training section.

								~ y	· • •	-•
7	Eastern Mfg. Co. Ltd	•	٠	•			85 - 18	2/77 to 8/79 8/82 to 5/82	Civil Rule has been obtained by the establishment restraining action.	-
8	North Brook Jute Mills Ltd	•	:	٠	•	•	115.02	1/77 to 8/78 3/80 to 11/80 11/8! to 1/82.	Injunction has been obtained by the establishm at from the Calcutta High Court. The establishment is lying closed from 1/82.	«
9	Empire Jute Co. Ltd	•	•		•	•	182.00	7/77, 9/77 to 12/79. 2/80 to 3/80 8/80 to 10/80 12/80 to 5/84	Action under section 14 (2A) of the Employees Provident Fund and Misc. Provisions Act and under section 406/409 IPC has been initiated upto 3/84.	t¶ n ∞
10	Shree Gouri Shankar Jute Mills I	Litel.	•	•	•	•	76· 00	9/77 to 11/78 11/79 to 5/80 4/81 to 3/82	The establishment has obtained a Civil Rule restraining further action. The Mill has been lying closed from 12/81.	
II	Bird Jute & Exports Ltd.	•	•	•	• ,	•	14° 50	1/79 to 12/83	Action under section 14 of the Employees Provident Fund and Misc. Provisions Act and under section 406/ 409 IPC has been initiated.	-1 }-
12	Surce Hanuman Jute Mills Ltd.	•	٠	•	•	٠	36. 75	12/83 10 5/84	The Regional Provident Fund Commissioner is taking necessary action for recovery of dues.	
13	Gouripore Co. Ltd.	٠	•	•	•	•	280.00	1/82 to 5/82.	A Civil Rule has been obtained by the establishment restraining action.	85.
14	Budge Budge Jute Co. Ltd.	•	•	•	•	•	6g·46	2/81.4/81 to 8/81. 10/81 to 12/81 2/82 to 5/82 7/82 to 9/83	Do.	C'
15	Baranagar Jute Mills Ltd.] .	٠	٠	•	•	•	170.00	11/81 to 5/84	The establishment has obtained injunction from the High Court of Calcutta restraining action.	0
6	Howrah Mills Ltd.	•	٠	•	٠	•	148- 75	9/81 to 10/82 12/82 to 5/84	Civil Rule has been obtained by the est:blishment restraining action.	S
7	Naffar Chandra Juie Mills Ltd.						28- 15	4/83 to 5/84	Do.	а
8	Kankinarrah Co. Ltd.	•	•			•	90. 75	7/81 to 5/84	Do.	
9	Naihati Jute Co. Ltd	٠	•	•		•	- •	1/82 to 9/82	Do.	
n	New Central Jute Mills	•	٠	•	•	•	340.00	2/82 to 3/82 to 8/82		0
21	Agarpara Co		•		•		21.13	1/83 to 4/83	The establishment is clearing the arrears in instalments.	
22	Titag ich Jute Mills Ltd.		•	•	•	•	190.00	9/82 to 12/83 and 5/84	Civil Rule has been obtained restraining action.	М

(1)	(2)							(3)	(4)	(5)	
e 3	Victoria Jute Co. Ltd		•		•	·	•		89-00	8/82 to 4/84	Do.	_
24	The Angue Co. Ltd								162.00	8/82 to 4/84	Do.	I
25	Shyamnagar Jute Fly Co. 1	Lıd.					-		222-00	8/82 to 4/84	Do.	0
26	Nuddea Mill Ltd.		•		•		•	•	195:00	9/82 to 1/83 5/83 to 5/84	Do.	>. =
27	Ganges Mfg . Ltd			:					56· 00	3/81 10 4/84	Do.	_
28	Kamarthatty Co. Ltd								18.79	3/83 to 6/83	Establishment is clearing the arrears in instalments.	Ī
29	Delta Jute & Industries	Ltd.		•				٠	63- 25	5/83 12 5/34	Action under section 14 (2) (A) has been taken/initiated upto 1/84.	_
30	M/s. National Jute Mig. G	מין יים	ratio	a Ua	it R .!	В.Н.М	C .	•	48.74	3/73 to 12/80	Action and r section 8 and 14 has been initiated upto 12/76. Action and r section 406/400 IPC has also been initiated. Meanwhile the commissioner of Payment has admitted claim for Rs. 43.85 lakhs.	
31	Bharat Jute Mills, Howrah	ı.	•	-	•	•	•	• ,	39 · 74	5/73 to 5/74 7/75 to 4/76 & 7/81 to 2/83	Prosecution c ses under the Employees Provident Fund and Misc. Provisions Act filed. Action under section 406/409 IPC has been initiated. Demand notice has been issued upto 9/83.	
									-	4/83 to 9/83	The state of the s	i
32	M/s. Nellimaria Jute Mills	•	•	•	٠	•	•	•	7-37	11/82 to 4/83	The Employer has obtained stry from the Hou'ble High Court of Andhr. Pr deshing just prosecution under section 14. Meanwhile, they have remitted 16 instal-	~
											ments at the nate of 57,458 per month.	0
53	M/s. Katihar Jute Mills		• .	٠		•		•	62.20	10/71 to 12/76 11/77 to 6/82	Stay he s been obtained from the High Court restraining action.	£)
	T. H. D. & W. T. I									4102	,	S
54	India Jute Co. Ltd		•	•	•	•	•	•	67.80		Civil Rule has been obtained from the High Coars restraining action.	ft c
35	M/s. Wellington Jute Co.	Ltd.					-	•	40.00		Prosecution cases have been launched.	
36	M/s. Caledonian Jute Mill	ls Lt	ď.	•	•		•	•	30.00	,	Prosecution c. scs h. we been l. unched. Proposel for grant of tast linear f. cility is under ex. mination.	
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